

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated:

2 FEB 1994

APPLICATION NO(s) 170 of 1994.

APPLICANTS: Syed Jaleel v/s. RESPONDENTS: Chairman, Telecommunications, New Delhi and Others.

TO.

1. Sri, B. Veerabhadra, Advocate, No. 126/2, Sixth Cross, Kadirappa Road, Doddigunta Cox Town, Bangalore-5.
2. Chairman, Telecomm Commission, Dept. of Telecommunications, Sanchar Bhavan, New Delhi-110 001.
3. The Assistant Engineer, Bangalore Telecom District, Out-Door-South-I, Ulsoor, Second Floor, Second Main, Second Stage, Indiranagar, Bangalore-560 038.
4. The Divisional Engineer (Outdoor), Bangalore Telecom Dist, Ulsoor Telephone Exchange, Ulsoor, Bangalore-8.
5. The General Manager, Bangalore Telecom District, Chamber of Commerce Building, Kempegowda Road, Bangalore-9.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 20-01-1994.

Sl.no 1

R/S for
B/S
Sl. 2/2/94
Sl. 2/2/94
gm* Issued on
3/2/94

Se Shanthi
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

for
b

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No. 170/94.

THURSDAY THIS THE 20TH DAY OF JANUARY, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI V. RAMAKRISHNAN .. MEMBER (A)

Syed Jaleel,
S/o Syed Yusuff,
aged about 44 years
Sub Inspector (Operative),
O/o. the Asst. Engineer,
Out Door- South I,
Bangalore Telecom District,
Indiranagar,
Bangalore - 560 038. Applicant

(By Advocate Shri B. Veerabhadra)

Vs.

1. The Union of India,
Dept. of Telecommunications,
Sanchar Bhavan 110 001.
represented by its Chairman,
Telecom Commission.
2. The Asst. Engineer,
Out Door - South I Ulsoor,
Bangalore Telecom District,
2nd Floor, 2nd Main, 2nd Stage,
Indiranagar, Bangalore-560 038.
3. The Divisional Engineer,
Ulsoor (Outdoor),
Bangalore Telecom District,
Ulsoor Telephone Exchange,
Ulsoor, Bangalore-560 008.
4. The General Manager,
Bangalore Telecom District,
FKCCI Buildings,
Kempegowda Road,
Bangalore - 560 009. Respondents.

ORDER

Shri Justice P.K. Shyamsundar, Vice Chairman.

After having heard the learned counsel, we think it
unnecessary to direct the admission of this application.



2. We find that as many as three representations filed by the applicant seeking relief against the impugned orders, one of suspension passed under Section 10 of the CCS (CCA) Rules, consequently granting the subsistence allowance in the first instance 50% and subsequently revised to 75% from September, 1993 and the applicant is aggrieved by the order of suspension since passed as also granting of subsistence allowance at a higher rate of 75% with effect from September, 1993, only. His grievance is that the subsistence allowance at the rate of 75% should have been granted with effect from March, 1993 when he completed the first spell of suspension dating back from 20.12.1992 as seen from the order of suspension itself.

3. We are not at the moment asked to interfere against the order of suspension, but, the grievance appears to be more with regard to the omission to track back the hike in the subsistence allowance from September, 1993 to March, 1993. But, there being more than one representation pending in this behalf, it is only appropriate the department disposes off those representations afresh on the hardcore demand for revocation of suspension. We, therefore, direct the department to dispose off the representations at Annexures-A5 to A7 produced herein within two months from the date of this order and pass appropriate orders thereof. Send a copy of this order to the respondent department for necessary action.

4. With this observation, this application stands disposed off at the admission stage itself. No costs.

Se Se
22 Sd-
SECOND CHIEF
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

(V.RAMAKRISHNAN)
MEMBER(A)

(P.K.SHYAMSUNDAR)
VICE CHAIRMAN

Sd-